Directorate General of Foreign Trade
(PRC-section)

Minutes of the Policy Relaxation Committee Meeting held under the Chairmanship of DGFT Shri A.K. Bhalla, Director General of Foreign Trade on 13.06.2017

Meeting No. 09/AM18 held on 13.06.2017 at 10:00 AM

The following members were present in the meeting:

1.	Shri K. C. Rout	Addl. DGFT
2.	Shri Jaikant Singh	Addl. DGFT
3.	Shri J.V.Patil	Addl. DGFT
4.	Shri N.K.Srivastava	Addl. DGFT
5.	S.B.S Reddy	Addl. DGFT
6.	Shri Jay Karan Singh	Jt. DGFT
7.	Shri AkashTaneja	Jt. DGFT
8.	Shri S.P.Roy	Jt. DGFT
9.	Shri Rakesh Kumar	Jt. DGFT
10.	Shri Lokesh H.D	Jt. DGFT

Following cases were discussed. The decision taken on the individual cases are as under: -

Case No.1: M/s. Essar Steel India Ltd., (RA,Mumbai)
F.No. 01/60/162/158/AM18/PRC
PRC Meeting No. 09/AM18 dated 13.06.2017

Subject: Request for 2nd revalidation of Advance Authorization No.0310792538 dt. 01.01.2015.

Decision: The Committee noted that the Authorization in question was issued having initial validity of 12 months. RA has allowed revalidation for a period of six months. Despite that the applicant could not complete its imports. The plea that due to devaluation of currencies and sluggish steel market in India they could not import does not hold to be a ground of genuine hardship. Therefore, the plea taken was not acceptable to the committee. Therefore, the request was rejected.

Case No.2: M/s. Essar Steel India Ltd., Mumbai.
F.No. 01/60/162/159/AM18/PRC
PRC Meeting No. 09/AM18 dated 13.06.2017

Subject: Request for 2nd revalidation of Advance Authorization No.0310792537 dt. 01.01.2015.

Decision: The Committee noted that the Authorization in question was issued having initial validity of 12 months. RA has allowed revalidation for a period of six months in continuity. Despite that the applicant could not complete its imports. The plea that due to devaluation of currencies and sluggish steel market in India they could not import, does not hold to be a ground of genuine hardship. Therefore, the plea taken was not acceptable to the committee. Therefore, request was rejected.

Case No.3: M/s. Aromatics (India) P. Ltd., (RA, CLA,New Delhi)
F.No. 01/60/162/048/AM18/PRC
PRC Meeting No. 09/AM18 dated 13.06.2017

Subject: Request for 2nd revalidation of Advance Authorization No. 0510395768 dt. 30.09.2015.

Decision: The Committee noted that the Authorization in question was issued having initial validity of 12 months. RA has allowed revalidation for a period of six months. Despite that the applicant could not complete its imports. The plea that due to apprehension in the market that antidumping duty will be levied on imported Linear Alkyl Benzene, KLJ Resource Ltd who import the LAB has cleared the material by paying duty in haste to avoid increase in the cost of LAB. However, the plea was not acceptable to the committee because under Advance Authorisation no duty including antidumping duty is charged. Therefore, committee did not accede to the request.

Case No.4: M/s. G.S. Castings Ltd., Vijayawada (RA, Hyderabad).
F.No. 01/60/162/770/AM12/PRC
PRC Meeting No. 09/AM18 dated 13.06.2017

Subject: Request for issue of DEPB authorization against time barred Shipping Bills pertaining 2007.

Decision: The committee noted that exports were made in the year 2007 under DEPB scheme. Payments against all shipments were also realized by November, 2007. As per Para 4.46 of HBP, 2004-2009, *"Application for obtaining credit shall be filed within a period of twelve months from date of exports or within six months from date of realization or within three months from date of printing / release of shipping bill, whichever is later, in respect of shipments for which claim have been filed"*. And, in terms of Para 9.3 of HBP, 2004-2009 (amended upto 01.04.2007), *"Wherever any application is received after expiry of last date for submission of such application but within six months from last date, such application may be considered after imposing a late cut @ 10% on entitlement."* As per report received from EDI, all shipping bills were received online in 2007. Accordingly, application could be filed upto November, 2008 with 10% late cut. Whereas, the application was submitted on 19.05.2011.

The committee, therefore, did not find any merit in the case. Hence, did not accede to the request.

Case No.5: M/s. Bhalla Chemicals Works P. Ltd., New Delhi (RA, CLA, New Delhi)
F.No. 01/60/162/018/AM18/PRC
PRC Meeting No. 09/AM18 dated 13.06.2017

Subject: Request for EOP extension of Advance Authorization No. 0510385000 dt. 20.04.2014.

Decision: The committee noted that the Authorisation in question was issued having initial export obligation period of 18 months to export and 12 months to import. The applicant has imported 100% but did not make any export. In terms of Para 4.42 of HBP, extension in export obligation period is allowed upto 30 months provided 50% exports are made within initial/extended export obligation period. However, in the case under consideration only 30% exports are made that too after initial export obligation period. The justification that they could not complete export due to dumping of goods from China and falling of export prices was not acceptable to the committee because the applicant was allowed duty free import. The committee, therefore, did not accede to the request.

The applicant is directed to get the case regularised in terms of Para 4.49 of HBP, 2015-2020 within a month from the date of uploading of these minutes on the Directorate website. In case of failure, RA shall initiate action as per the provisions of FT(DR)Act, 1992.

(Action: Applicant/RA, CLA)

Case No.6: M/s. Bhalla Chemicals Works P. Ltd., New Delhi (RA, CLA, New Delhi)
F.No. 01/60/162/017/AM18/PRC
PRC Meeting No. 09/AM18 dated 13.06.2017

Subject: Request for EOP extension of Advance Authorization No. 0510371407 dt. 20.11.2013.

Decision: The committee noted that the Authorisation in question was issued having initial export obligation period of 18 months to export and 12 months to import. The applicant has imported 100% but did not make any export. In terms of Para 4.42 of HBP, extension in export obligation period is allowed upto 30 months provided 50% exports are made within initial/extended export obligation period. However, in the case under consideration only 40% exports are made within initial export obligation period and 40% thereafter. The justification that they could not complete export due to dumping of goods from China and falling of export prices was not acceptable to the committee because the applicant was allowed duty free import. Hence, the committee didn't agree to allow any prospective E.O. extension. However, for regularisation of exports already made, the committee decided the following:

i. Export obligation period be extended by 18 months in continuity.
ii. This will, however, be subject to payment of composition fee @ 0.5% of unfulfilled FOB for exports made after 18th month but upto 24th month and @ 0.5% per month of unfulfilled FOB value of exports made after 24th month but upto 30th month and @ 1% per month of unfulfilled FOB value of exports made after 30th month but upto 36th month;
iii. Exports are made indicating File No/Authorisation No on shipping Bills;
iv. Minimum 15% Value addition is maintained;
v. Shortfall, if any, shall be regularised in terms of para 4.49 of HBP, 2015-2020.

(Action: Applicant/RA, CLA)

Case No.7: M/s. Naxpar Lab P. Ltd., Mumbai. (RA, Mumbai)
F.No. 01/60/162/040/AM18/PRC
PRC Meeting No. 09/AM18 dated 13.06.2017

Subject: Request for waiver of destruction certificate required as per PC-18 dt. 30.10.2007 against Advance Authorization No.0310519671 dt. 13.05.2009.

Decision: The Committee noted that the applicant has fulfilled export obligation by 99.2% and after considering said EO there was an excess of 0.02 kgs import. The firm has already paid duty plus interest against the same excess imports and made request for waiver of destruction certificate, as no material left unutilized due to process loss. The Committee after detailed discussion decided to waive off the destruction certificate subject to penalty of Rs. 5000/-.(Five thousand only) to RA.

(Action: Applicant/RA, Mumbai)

Case No.8: M/s. Naxpar Lab P. Ltd., (RA,Mumbai)
F.No. 01/60/162/039/AM18/PRC
PRC Meeting No. 09/AM18 dated 13.06.2017

Subject: Request for waiver of destruction certificate required as per PC-18 dt. 30.10.2007 against Advance Authorization No.0310532208 dt. 04.08.2009.

Decision: The Committee noted that the applicant has fulfilled export obligation by 97.80% and after considering said EO there was an excess of 0.22 kgs import. The firm has already paid duty plus interest against the same excess imports and made request for waiver of destruction certificate, as no material left unutilized due to process loss. The Committee after detailed discussion decided to waive off the destruction certificate subject to penalty of Rs. 5000/-.(Five thousand only) to RA.

(Action: Applicant/RA, Mumbai)

Case No.9: M/s. Sudarshan Paper & Board P. Ltd., Kolkata. (RA, Kolkata)
F.No. 01/60/162/1299/AM17/PRC
PRC Meeting No. 09/AM18 dated 13.06.2017

Subject: Request for revalidation of DFIA No.0210194981 dt. 01.10.2013.

Decision: The committee noted that the Authorisation in question was issued having initial validity of 12 months to import. On the request of the applicant, RA concerned has allowed six months' further validity enabling the applicant to import duty free goods. Inspite of that, the applicant did not make any import. Item allowed in the Authorisation was paper board/card board, which is not such an item having scarcity in the domestic as well as in the international market. The applicant was very well aware that the Authorisation is issued with a limited validity period. Therefore, they should have imported duty free goods permitted thereunder within its validity only. From the submissions made by the applicant, no case of genuine hardship is established. The committee, therefore, did not accede to the request.

Case No.10: M/s. Intas Pharmaceuticals Ltd., (RA Ahmedabad).
F.No. 01/60/162/10/AM18/PRC
PRC Meeting No. 09/AM18 dated 13.06.2017

Subject: Request for EOP extension of Advance Authorization No.0810136966 dt. 06.01.2016 issued under PC-9 conditions.

Decision: The Committee noted that the Authorization in question was issued with condition stipulated under PC-9 dated 30.06.2003 read with appendix-4J of FTP, 2015-2020, which allows 12 months for EO fulfilment from import of each consignment. The applicant has imported a consignment on 19.01.2016 accordingly export obligation period was upto 18.01.2017. The applicant has stated to have made 77.33 % export during initial validity and 22.67 % outside validity period. Taking all these facts into account, the Committee decided the following:

I. Export obligation period be extended by three months in continuity.
II. This is only for accounting and regularizing of exports already effected.
III. This will, however, be subject to a payment of composition fee @ 0.5% per month of unfulfilled FOB value of exports made after initial obligation period;
IV. RA shall check that minimum 50% exports were made within initial export obligation period, against each consignments. If not, composition fee will be charged @ 1% per month;
V. RA shall ensure that shipments were effected indicating File number or Authorisation number in question.
VI. The minimum value addition of 15% as prescribed under Para 4.09 of FTP(2015-2020) shall be maintained.

Case No.11: M/s. Intas Pharmaceuticals Ltd., (RA, Ahmedabad)
F.No. 01/60/162/011/AM18/PRC
PRC Meeting No. 09/AM18 dated 13.06.2017

Subject: Request for EOP extension of Advance Authorization No.0810135889 dt. 19.08.2015 issued under PC-9 conditions.

Decision: The Committee noted that the Authorization in question was issued with condition stipulated under PC-9 dated 30.06.2003 read with appendix-4J of FTP, 2015-2020, which allows 12 months for EO fulfilment from import of each consignment. The applicant has imported a consignment on 22.09.2015 accordingly export obligation period was upto 21.09.2016. The applicant has stated to have made 85.73 % export during initial validity and 14.27 % outside validity period. Taking all these facts into account, the Committee decided the following:

I. Export obligation period be extended by six months in continuity.
II. This is only for accounting and regularizing of exports already effected.
III. This will, however, be subject to a payment of composition fee @ 0.5% per month of FOB value of export made after initial obligation period;
IV. RA shall check that minimum 50% exports were made within initial export obligation period, against each consignments. If not, composition fee will be charged @ 1% per month;
V. RA shall ensure that shipments were effected indicating File number or Authorisation number in question.

VI. The minimum value addition of 15% as prescribed under Para 4.09 of FTP(2015-2020) shall be maintained.

Case No.12: M/s. Lok-Beta Pharmaceuticals (I) P. Ltd., (RA, Mumbai)
F.No. 01/60/162/027/AM18/PRC
PRC Meeting No. 09/AM18 dated 13.06.2017

Subject: Request for EOP extension & waiver of PC-18 conditions of Advance Authorization No.0310684072 dt. 29.02.2012.

Decision: The Committee noted that the Authorization in question was issued with condition stipulated under PC-9 dated 30.06.2003 read with appendix-30A of FTP, 2009-2014, which allows 12 months for EO fulfilment from import of each consignment. The applicant has imported consignments between 12.03.2012 to 19.03.2012. Accordingly, export obligation period was from 11.03.2013 to 18.03.2013. The applicant has stated to have made 69.48 % export during initial validity and 10.82 % outside validity period. Taking all these facts into account, the Committee decided the following:

I. Export obligation period be extended by six months in continuity against each consignments.
II. This is only for accounting and regularizing of exports already effected.
III. This will, however, be subject to a payment of composition fee @ 0.5% per month of FOB value of export made after initial obligation period;
IV. RA shall check that minimum 50% exports were made within initial export obligation period, against each consignments. If not, composition fee will be charged @ 1% per month;
V. RA shall ensure that shipments were effected indicating File number or Authorisation number in question.
VI. The minimum value addition of 15% as prescribed under Para 4.09 of FTP(2015-2020) shall be maintained.
VII. However, the Committee did not agree to waive the PC18 dated 30.10.2007 condition, as no justification for huge unutiliesd quantity was provided. The applicant is here by directed to follow the procedure prescribed therein.

(Action: Applicant/RA, Mumbai)

Case No.13: M/s. Mancare Pharmaceuticals P. Ltd., Vasai, Palghar (RA, Mumbai)
F.No. 01/60/162/003/AM18/PRC
PRC Meeting No. 09/AM18 dated 13.06.2017

Subject: Request for EOP extension of Advance Authorization No.0310787373 dt. 28.07.2014 issued under PC-9 conditions.

Decision: The Committee noted that the Authorization in question was issued with condition stipulated under PC-9 dated 30.06.2003 read with appendix-4J of FTP, 2015-2020, which allows 12 months for EO fulfilment from import of each consignment. The applicant has imported a consignment on 06.09.2014 accordingly export obligation period was upto 05.09.2015. The applicant has stated to have made 74.40 % export during initial validity and 25.60 % outside validity period. Taking all these facts into account, the Committee decided the following:

I. Export obligation period be extended by six months in continuity.
II. This is only for accounting and regularizing of exports already effected.
III. This will, however, be subject to a payment of composition fee @ 0.5% per month of FOB value of export made after initial obligation period;
IV. RA shall check that minimum 50% exports were made within initial export obligation period, against each consignments. If not, composition fee will be charged @ 1% per month;
V. RA shall ensure that shipments were effected indicating File number or Authorisation number in question.
VI. The minimum value addition of 15% as prescribed under Para 4.09 of FTP(2015-2020) shall be maintained.

Case No.14: M/s. Mancare Pharmaceuticals P. Ltd., Vasai, Palghar (RA, Mumbai)
F.No. 01/60/162/002/AM18/PRC
PRC Meeting No. 09/AM18 dated 13.06.2017

Subject: Request for EOP extension of Advance Authorization No.0310762172 dt. 17.12.2013 issued under PC-9 conditions.

Decision: The Committee noted that the Authorization in question was issued with condition stipulated under PC-9 dated 30.06.2003 read with appendix-30A of FTP, 2009-2014, which allows 12 months for EO fulfilment from import of each consignment. The applicant has imported consignments between 31.12.2013 to 08.03.2014. Accordingly, initial export obligation period was upto 30.12.2014 to 07.03.2015, respectively. The applicant has stated to have made 94.727 % export during initial validity and 5.273 % outside validity period. Taking all these facts into account, the Committee decided the following:

I. Export obligation period be extended by six months in continuity against each consignment.
II. This is only for accounting and regularizing of exports already effected.
III. This will, however, be subject to a payment of composition fee @ 0.5% per month of FOB value of export made after initial obligation period;
IV. RA shall check that minimum 50% exports were made within initial export obligation period, against each consignments. If not, composition fee will be charged @ 1% per month;
V. RA shall ensure that shipments were effected indicating File number or Authorisation number in question.
VI. The minimum value addition of 15% as prescribed under Para 4.09 of FTP(2015-2020) shall be maintained.

Case No.15: M/s. Mancare Pharmaceuticals P. Ltd., Vasai, Palghar (RA, Mumbai)
F.No. 01/60/162/04/AM18/PRC
PRC Meeting No. 09/AM18 dated 13.06.2017

Subject: Request for EOP extension of Advance Authorization No.0310759419 dt. 27.11.2013 issued under PC-9 conditions.

Decision: The Committee noted that the Authorization in question was issued with condition stipulated under PC-9 dated 30.06.2003 read with appendix-30A of FTP, 2009-2014, which allows 12 months for EO fulfilment from import of each consignment. The applicant has imported consignments between 04.12.2013 to 22.02.2014. Accordingly, initial export obligation period was upto 03.12.2014 to 21.02.2015, respectively. The applicant has stated to have made 63.15 % export during initial validity and 36.85% outside validity period. Taking all these facts into account, the Committee decided the following:

I. Export obligation period be extended by six months in continuity against each consignment.
II. This is only for accounting and regularization of exports already effected.
III. This will, however, be subject to a payment of composition fee @ 0.5% per month of FOB value of export made after initial obligation period;
IV. RA shall check that minimum 50% exports were made within initial export obligation period, against each consignments. If not, composition fee will be charged @ 1% per month;
V. RA shall ensure that shipments were effected indicating File number or Authorisation number in question.
VI. The minimum value addition of 15% as prescribed under Para 4.09 of FTP(2015-2020) shall be maintained.

Case No.16: M/s. Torrent Pharmaceuticals Ltd., Ahmedabad (RA, Ahmedabad)
F.No. 01/60/162/09/AM18/PRC
PRC Meeting No. 09/AM18 dated 13.06.2017

Subject: Request for EOP extension of Advance Authorization No.0810130096 dt. 28.03.2014 issued under PC-9 conditions.

Decision: The Committee noted that the Authorization in question was issued with condition stipulated under PC-9 dated 30.06.2003 read with appendix-30A of FTP, 2009-2014, which allows 12 months for EO fulfilment from import of each consignment. The applicant has imported a consignment on 19.04.2014. Accordingly, initial export obligation period was upto 18.04.2015. The applicant has stated to have made 98.12 % export during initial validity and 1.88 % outside validity period. Taking all these facts into account, the Committee decided the following:

I. Export obligation period be extended upto 30.04.2015.
II. This is only for accounting and regularization of exports already effected.
III. This will, however, be subject to a payment of composition fee @ 0.5% per month on FOB value of export made after initial obligation period;
IV. RA shall check that minimum 50% exports were made within initial export obligation period, against each consignments. If not, composition fee will be charged @ 1% per month;

V. RA shall ensure that shipments were effected indicating File number or Authorisation number in question;
VI. The minimum value addition of 15% as prescribed under Para 4.09 of FTP(2015-2020) shall be maintained.

(Action: RA, Ahmedabad)

Case No.17: M/s. Jubilant Life Sciences Ltd., U.P. (RA, CLA New Delhi)
F.No. 01/60/162/1313/AM17/PRC
PRC Meeting No. 09/AM18 dated 13.06.2017

Subject: Request for issuance of MEIS benefit.

Decision: The Committee noted that Regional Authority, New Delhi rejected the application of the firm for issuance of MEIS because the shipment was made to BELGIUM but landing certificate given for TURKEY. This has happened due to high sea sale of goods. The Committee noted that both the countries are eligible for MEIS benefit and duty credit rate are also same for both the countries. Therefore, it was decided to remand the case to RA, CLA, New Delhi for counting the shipping bills and to issue benefit under MEIS.

(Action: CLA, Delhi).

Case No.18: M/s. Speciality Polyfilms (India) P. Ltd., Aurangabad (RA, Mumbai)
F.No. 01/60/162/015/AM18/PRC
PRC Meeting No. 09/AM18 dated 13.06.2017

Subject: Request for EOP extension of Advance Authorization No.0310735121 dt. 21.05.2013 and to waive requisite composition fees.

Decision: The committee noted that the Authorisation was issued on 21.05.2013 as per FTP amended till 05.06.2012. The export obligation period in such Authorisation is 18 months from the date of issue of Authorisation. However, on face of Authorisation, export obligation period was printed 36 months due to system error. The applicant was, however, aware of the provisions of amended provision, as the conditions to that effects were endorsed in the condition sheet attached to the Authorisation.
The applicant has stated to have fulfilled 72.30% export obligation within 18 months and 28% thereafter. Taking into consideration the same, the committee decided the following:
i. Export obligation period be extended by 18 months in continuity.
ii. This will, however, be subject to payment of composition fee @ 0.5% of unfulfilled FOB for exports made after 18th month but upto 24th month and @ 0.5% per month of unfulfilled FOB value of exports made after 24th month but upto 30th month and @ 1% per month of unfulfilled FOB value of exports made after 30th month but upto 36th month;
iii. This is allowed for regularisation of exports made after initial obligation period;
iv. Exports made indicating file No/Authorisation No in question shall only be taken into account;
v. Minimum value addition of 15% shall be maintained.

(Action; RA, Mumbai)

Case No.19: M/s. Veerprabhu Export House, Mumbai.
F.No. 01/60/162/628/AM17/PRC
PRC Meeting No. 09/AM18 dated 13.06.2017

Subject: Request for revalidation of DFIA No.0310780874 dt. 07.05.2014.

Decision: The committee noted that the Authorisation was issued having initial validity of 12 months to import. The applicant was aware of these facts. Therefore, documents for EODC must have been submitted within validity of the Authorisation. RA is empowered to allow six months' revalidation in continuity. However, the applicant did not avail the facility. No documents proving genuine hardship are submitted by the applicant. The committee, therefore, did not accede to the request.

Case No.20: M/s. BDH Industries Ltd., Mumbai (RA, Mumbai)
F.No. 01/60/162/646/AM17/PRC
PRC Meeting No. 09/AM18 dated 13.06.2017

Subject: Request for 2nd EOP extension of Advance Authorization No.031763116 dt. 23.12.2013 issued under PC-9 conditions. R.A., Mumbai.

Decision: The committee noted that the Authorisation was issued allowing import of drugs from unregistered sources with conditions stipulated in PC 9 dated 30.06.2003. Export obligation period in such Authorisation is 12 months from the date of import of each consignment. No extension is allowed. The applicant was aware with these facts. However, considering genuine hardship, the committee in its meeting dated 20.09.2016 has allowed six months' extension in continuity. However, the applicant has failed to fulfill stipulated export obligation. The committee, therefore, did not accede to the request for further extension.

The applicant is hereby directed to get the case regularised in terms of Para 4.49 of HBP, 2015-2020 read with PC-18 dated 30.10.2007, within one month from the date of uploading of these minutes. In case of failure, RA shall initiate action as per the provisions of FT(DR) Act, 1992, as amended.

Case No.21: M/s. United Chloro-Paraffins P. Ltd., Hooghly(R.A., Kolkata)
F.No. 01/60/162/1253/AM17/PRC
PRC Meeting No. 09/AM18 dated 13.06.2017

Subject: Request for 2nd revalidation of Advance Authorization No.0210206017 dt. 28.07.2015 issued under PC-9 conditions.

Decision: The committee noted that the Authorisation in question was issued having 12 months' validity to import and 18 months to discharge export obligation. The applicant has imported 33% duty free goods and fulfilled 100% export obligation. RA is empowered to allow six months' further revalidation in continuity. However, the applicant did not avail the facility which was available to them. The plea that they could not import balance due to their plant was facing irregular production activity for non-availability of another product "Liquid chlorine" which was supplied by their buyer M/s Aditya Birla Chemicals was not acceptable to the committee because Authorisation was issued to import duty free goods from overseas market. Procuring goods domestically is an alternative facility available to them. Therefore, they could import the goods from international market or procure the same from any domestic manufacturer. The committee, therefore, did not accede to the request considering no case of genuine hardship.

Case No.22: M/s. Supreme Tex Mart Ltd., Ludhiana (RA., Ludhiana).
F.No. 01/60/162/29/AM18/PRC
PRC Meeting No. 09/AM18 dated 13.06.2017

Subject: Request for EOP extension of Advance Authorization No.3010085028 dt. 02.04.2012. Condonation of delay in export shipments upto 21.01.2017.

Decision: The committee noted that the Authorisation in question was issued having initial export obligation period of 36 months to export and 24 months to import. The applicant has stated to have imported 96.11% and fulfilled only 62.37% export obligation with initial validity and 22.70% after expiry period. They could not fulfill balance due to slump in market.

There was no provision of EOP extension in such Authorisation. However, taking into consideration the facts, the committee, decided the following:

i. Export obligation period be extended by 12 months in continuity.
ii. This will be only for regularisation of exports already made;
iii. This will, however, be subject to payment of composition fee @ 0.5% of unfulfilled FOB for exports made after 36th month but upto 42nd month and @ 0.5% per month of unfulfilled FOB value of exports made after 42nd month but upto 48th month;
iv. Exports are made indicating File No/Authorisation No in question on shipping Bills shall only be accounted;
v. Minimum 15% Value addition is maintained;
vi. Shortfall, if any, shall be regularised in terms of para 4.49 of HBP, 2015-2020.

(Action: RA, Ludhiana)

The meeting ended with a vote of thanks to the chair.

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